

ITEM NO.7

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 11584/2019

(Arising out of impugned final judgment and order dated 31-10-2018 in MP No. 7267/2018 passed by the High Court of Judicature at Allahabad)

BHARAT PETROLEUM CORPORATION LTD. & ORS.

Petitioner(s)

VERSUS

SANJEEV ARORA & ORS.

Respondent(s)

Date : 03-11-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Tushar Mehta, SGI
 Mr. Rajeev Mishra, Adv.
 Mr. Sanand Ramakrishnan, AOR

For Respondent(s) Mr. Paramjit Singh Patwalia, Sr. Adv.
 Ms. Avi Tandon, Adv.
 Ms. Vibhooti Malhotra, AOR

Mr. Kavin Gulati, Sr. Adv.
 Ms. Meghna Tandon, Adv.
 Mr. Anish Agarwal, AOR

Mr. Abhay Pratap Singh, AOR

Ms. Meghna Tandon, Adv.
 Mr. AVi Tandon, Adv.
 Mr. Rohit Amit Sthalekar, AOR

Mr. Satyam Thareja, AOR
 Mr. Rahul Kumar, Adv.

Mr. Avi Tandon, Adv.
 Ms. Meghna Tandon, Adv.
 Ms. Vanshika Gupta, Adv.
 Mr. T. Mahipal, AOR

Mr. Avnish Pandey, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioners and respondent No.2 are
not ready to go on with the matter and seek adjournment.

List the matter after four weeks.

(JAGDISH KUMAR)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)